

**IN THE INCOME TAX APPELLATE TRIBUNAL "PATNA" BENCH, VIRTUAL  
HEARING AT KOLKATA**

(समक्ष) श्री पी. एम. जगताप, उपाध्यक्ष एवं श्री ए.टी. वर्की, न्यायिक सदस्य)  
[Before Shri P.M. Jagtap, Vice President (KZ) & Shri A. T. Varkey, JM]

**I.T.A. No. 192/PAT/2019**  
Assessment Year:2014-15

M?s. Jhonson Chemicals Pvt. Ltd. (PAN: AABCJ0105F)	Vs.	Assistant Commissioner of Income-tax, Central Circle-1, Patna
Appellant		Respondent

Date of Virtual Hearing	15.01.2021
Date of Pronouncement	15.01.2021
For the Appellant	N o n e
For the Respondent	Shri Ajay Kumar, Addl. CIT

**ORDER****Per Bench:**

This appeal has been preferred by the assessee against the order of the Ld.CIT(A), Patna-3 dated 30.04.2019 for AY 2014-15.

2. None appeared on behalf of the assessee. At the outset, it is noticed from the letter of the Director of the assessee company dated 22.12.2020 that the assessee had filed Form 1 and 2 under the Direct Tax Vivad Se Vishwas Act in respect of this appeal and the competent authority has issued Form no.3 on 17.12.2020. Therefore, taking into consideration the fact that since the assessee has opted for the Scheme for the AY 2014-15, there is no point in keeping the impugned appeal pending. In the light of the aforesaid discussion and the fact that assessee has opted for the said scheme and Form 3 has been issued by the Department, therefore, we allow the assessee to withdraw the impugned appeal.

5. In the result, the appeal of assessee is dismissed as withdrawn.

Order is pronounced in the open court.

Sd/-

(P. M. Jagtap)  
Vice President

Sd/-

(Aby. T. Varkey)  
Judicial Member

Dated : 15.01.2021

JD(Sr.P.S.)

Copy of the order forwarded to:

1. Appellant – M/s. Jhonson Chemicals Pvt. Ltd., Narayan Nagar, Mohali Road, Karmalichak, Patna City, Patna
2. Respondent – ACIT, Central Circle-1, Patna.
3. CIT(A)-3, Patna. (sent through e-mail)
4. CIT, Patna
5. DR, ITAT, Patna. (sent through e-mail)

/True Copy,

By order,

Assistant Registrar